

OFFICE OF DISTRICT AND SESSIONS JUDGE, LUDHIANA

ORDER

In supersession of this office order bearing no. 2201/G dated 07.05.2021, order bearing no.2202/G dated 07.05.2021 and continuation of this office order bearing no.1888/G dated 19.04.21 and 1954/G dated 23.04.21 and in view of curfew imposed by district administration (from 12.00 noon daily till 05 A.M. next day), following necessary directions are issued regarding functions of court, till 31.05.21:-

1. Apart from urgent civil and criminal cases, following matters shall also be taken up by courts:-

- I. Cases related to Fast Track Special Courts of Rape & POCSO cases in order to comply with the statutory provisions requiring completion of certain stage of trial in time bound manner;
- II. Cases in which accused is ready to confess his guilt.
- III. Criminal trials/ appeals wherein accused is in custody;
- IV. Criminal Revisions, Criminal Misc. Applications pending for consideration;
- V. Matters pertaining to compoundable offences in which parties are ready to compound the offence;
- VI. Complaint cases at the stage of preliminary evidence and also for consideration on summoning order;
- VII. Application for the release of case property on spurdari;
- VIII. Matters under section 13(B) of HMA and for interim compensation;
- IX. Cases which are fixed for exparte evidence or exparte arguments;
- X. Cases pertaining to MACT in which parties have led evidence and are fixed for arguments;
- XI. Application for release of compensation amount in LAC and MACT cases;
- XII. Any Civil Misc. Applications pending for consideration;
- XIII. Time bound cases or cases in which directions have been received from the Hon'ble Apex Court and Hon'ble High Court;
- XIV. Matters in which counsels for the parties have consented for hearing of the case and have moved application in this regard;

2. The Judicial Officers shall hear the cases from 10 a.m. till 11.30 a.m. through VC/ Whatsapp (Video/voice call)/ Google Meet conference call and limited physical appearance of counsels. After 11.30 a.m. the cases shall be heard only through VC/ Whatsapp (Video/voice call)/ Google Meet conference call. Readers of the courts are directed to ensure smooth functioning of VC/ whatsapp call.

4. All the Judicial officers shall prepare duty Roster of minimum required staff (50% strength) for their respective courts, in such a manner that court work may not hamper and the said Roster be sent to this office by mentioning name and mobile number of the officials.

5. Filing of cases (urgent as well as ordinary) shall be allowed upto 11.30 a.m at the respective filing counters of this Sessions Division. After 11.30 a.m. the counsel / party can file stay/bail application on official email ID i.e djldh-chd@nic.in, with scanned copy of relevant documents mentioning his e-mail and mobile number. The original application, complete in all respects including requisite court fee, duly signed Vakaltnama/ Power of Attorney etc. in original shall be filed on the next day before 11.30 a.m. at respective filing counters of this Sessions Division. The cases filed online after 11.30 a.m. shall be taken up for hearing on the next day.

Only urgent cases filed up to 11.30 a.m. shall be taken up for hearing on the same day. As regards the ordinary cases, the next date of hearing shall be updated on CIS/ official website.

In case an advocate intends to file cases u/s138 N.I Act, in bulk, the same shall be allowed only upto 20 cases per advocate, on a single day.

5. Officials and Members of Bar Association shall strictly adhere to advisories/ guidelines issued by the Government from time to time and shall compulsorily take all precautionary measures to maintain safe social distancing.

*ML*  
District and Sessions Judge,  
Ludhiana 18.05.2021

2399  
Endst. /G Dated 18.05.2021  
Copy forwarded to:

1. The Registrar General, Hon'ble Punjab and Haryana High Court, Chandigarh.
2. All the Judicial Officers of Sessions Division, Ludhiana
3. Nodal officer Computerization
4. The Deputy Commissioner, Ludhiana;
5. The Commissioner of Police, Ludhiana; The Senior Superintendent of Police, Khanna & Ludhiana Rural.
6. Superintendent, Central Jail, Borstal Jail, Women Jail, Observation Home, Ludhiana
7. District Attorney, Ludhiana
8. President/ Secretary Bar Associations, Ludhiana, Khanna, Samrala, Jagraon and Payal
9. DSA/System Officer/ System Assistants of this office.
10. Concerned officials of this court/ office of the undersigned
11. A copy of this order be also placed on the notice board of this office/ court.

*ML*  
District and Sessions Judge,  
Ludhiana 18.05.2021